

NOTICE OF LOSS OF SHARES OF HINDUSTAN UNILEVER LIMITED  
(Formerly Hindustan Lever Limited)  
Regd. Off: Hindustan Unilever Limited  
Unilever House, B D Savant Marg, Chakala, Andheri (East) Mumbai-400 099

Notice is hereby given that the following certificates have been reported as lost/misplaced and the Company intends to issue duplicate certificates in lieu thereof, in due course. Any Person who has a valid claim on the said shares should lodge such claim with the Company at its Registered Office within 15 days hereof.

| Name of the Holder                | Folio No.  | No. of Shares (Rs. 1/-v) | Certificate No.(s) | Distinctive Nos.         |
|-----------------------------------|------------|--------------------------|--------------------|--------------------------|
| Shanti Devi Jaju & Dev Ratan Jaju | HLL3027335 | 120                      | 5319383            | 1332602761 to 1332602880 |

Place: Chennai  
Date: 25/03/2022

EAST COAST RAILWAY  
ADDENDUM TO E-AUCTION PROGRAMME FOR  
MARCH-2022 FOR DEPOT & DIVISIONS  
ADDITIONAL SCHEDULE OF E-AUCTION

| Month        | Head Quarter/Division | Date       |
|--------------|-----------------------|------------|
| MARCH - 2022 | Sambalpur Division    | 31.03.2022 |

Condemned rolling stocks (Loco, Coach, Wagon), Scrap rail, Miscellaneous PWay fittings (switches, crossings, fish plates, sleepers, fish bolt etc.), miscellaneous workshop scrap (drums, bogie frame, buffer casing, buffer plunger, turning and boring etc.), Miscellaneous ferrous, Non-ferrous, Non-metallic scrap, condemned machinery and plants, condemned vehicles, condemned office equipments of Sambalpur, Khurda Road & Waltair divisions and scrap materials of Railway Electrifications are expected to be offered on "AS IS WHERE IS" basis. Railway administration shall be at liberty to include other items too in the e-auction and the complete details of materials and terms and conditions will be as per Auction Catalogue, which shall be available with the respective auction conducting authority of East Coast Railway or from our website: <https://www.ireps.gov.in>.

PR - 922/M/21-22Principal Chief Materials Manager, Sambalpur

PUBLIC ANNOUNCEMENT  
(Regulation 31(2) read with Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF  
MPL AUTOMOBILES AGENCY PRIVATE LIMITED (UNDER LIQUIDATION)

Pursuant to Regulation 31(2) read with Regulation 12(3) of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016, a Public Announcement is hereby made that the list of the Stakeholders of MPL Automobiles Agency Private Limited (Under Liquidation) has been filed with the Honble National Company Law Tribunal, Chennai Bench on 23.03.2022.

As per Regulation 31(5) of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016, the list of stakeholders showing complete details of the amount admitted by the liquidator, including modification in the list of stakeholders from time to time, if any, shall be available for inspection by the persons who submitted the proof of claim, members, directors and guarantors of the Corporate Debtor at the office address of Liquidator at Plot No. 9, Kavi Gardens, Opp. Chavera School, BU Post, Somaiyampalayam, Coimbatore, Tamil Nadu - 641046 and at the correspondence address of the Liquidator at BKC Centre, 31-E, Laxmi Industrial Estate, New Link Road, Andheri (W), Mumbai- 400053 and could be viewed as filed on the electronic platform of the Board (IBBI) for dissemination on its website.

Sd/-  
Dr. C Prabhakaran  
Liquidator for MPL Automobiles Agency Private Limited (Under Liquidation)  
IBBI Regn. No. IBBI/PA/-001/IP-P01596/2018-2019/12444  
Email - liq.mplauto@gmail.com

Date : 23.03.2022  
Place: Chennai

SHRINI SOFTEX INDIA LIMITED  
CIN : U17111TZ1992PTC007719  
Regd. Off : 551GANESAPURAM POST, S.S. KULAM VIA,  
COIMBATORE - TN 641 107 IN.

Before the Regional Director, Ministry of Corporate Affairs  
Southern Region

In the matter of the Companies Act, 2013, section 14 of Companies Act, 2013 and rule 41 of the Companies (Incorporation) Rules, 2014

Notice is hereby given to the general public that the company intending to make an application to the Central Government under section 14 of the Companies Act, 2013 read with aforesaid rules and is desirous of converting into a private limited company in terms of the special resolution passed at the Extra Ordinary General Meeting held on 21st March 2022 to enable the company to give effect for such conversion.

Any person whose interest is likely to be affected by the proposed change/status of the company may deliver or cause to be delivered or send by registered post of his objections supported by an affidavit stating the nature of his interest and grounds of opposition to the Regional Director Southern Region, 5th Floor, Shastri Bhawan, 26 Haddows Road, Chennai-600006, within fourteen days from the date of publication of this notice with a copy to the applicant company at its registered office at the address mentioned below.

For SHRINI SOFTEX INDIA LIMITED  
DINESH PRABHU  
MANAGING DIRECTOR  
DIN: 01035646

Date : 26.03.2022  
Place : Coimbatore

FORM A  
PUBLIC ANNOUNCEMENT  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/s IKONTEL SOLUTIONS PRIVATE LIMITED

RELEVANT PARTICULARS

|    |                                                                                                                                       |                                                                                                                             |
|----|---------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------------------------------------------------------------------------------------------|
| 1  | Name of corporate debtor                                                                                                              | M/s Ikontel Solutions Private Limited                                                                                       |
| 2  | Date of incorporation of corporate debtor                                                                                             | 08-01-2014                                                                                                                  |
| 3  | Authority under which corporate debtor is incorporated / registered                                                                   | Registrar of Company - Bangalore                                                                                            |
| 4  | Corporate Identity Number / Limited Liability Identification Number of corporate debtor                                               | U72400KA2014PTC072933                                                                                                       |
| 5  | Address of the registered office and principal office (if any) of corporate debtor                                                    | No. 2, 2 <sup>nd</sup> Floor, 17 <sup>th</sup> Cross, Near Sampige Main Road, Malleswaram Bangalore - 560003, India         |
| 6  | Insolvency commencement date in respect of corporate debtor                                                                           | NCLT Order Date 16-03-2022<br>Communication to IRP 24-03-2022<br>CIRP Commencement Considered 24-03-2022                    |
| 7  | Estimated date of closure of insolvency resolution process                                                                            | 11 <sup>th</sup> September, 2022                                                                                            |
| 8  | Name and registration number of the insolvency professional acting as interim resolution professional                                 | Name: Mr. Rajendrakumar Jain<br>Reg. No. IBBI/PA-001/IP-P00232/2017-18/10461                                                |
| 9  | Address and e-mail of the interim resolution professional, as registered with the board                                               | Address - Flat No. B -701, Geetanjali Bldg No 29, Kher Nagar, Bandra(E), Mumbai- 400051<br>Email - rjainrp@gmail.com        |
| 10 | Address and e-mail to be used for correspondence with the interim resolution professional, if different from those given at sl. no.9. | Address - Flat No. B -701, Geetanjali Bldg No 29, Kher Nagar, Bandra(E), Mumbai- 400051<br>Email - ipjain.ikontel@gmail.com |
| 11 | Last Date for submission of claims                                                                                                    | 07 <sup>th</sup> April, 2022                                                                                                |

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process against M/s Ikontel Solutions Private Limited on 16<sup>th</sup> March, 2022.

The creditors of M/s Ikontel Solutions Private Limited are hereby called upon to submit a proof of their claims on or before 07<sup>th</sup> April, 2022 to the interim resolution professional at the address mentioned against Item 9 and 10.

\*The financial creditors shall submit their proof of claims in Form C by electronic means only. All other creditors may submit the proof of claims in person, by post or by electronic means in Forms B or D or E or F as applicable. The above mentioned Forms can be downloaded from the website [www.ibbi.gov.in](http://www.ibbi.gov.in). Submission of false or misleading proofs of claim shall attract penalties.

Sd/-  
(Mr. Rajendra Indarchand Jain)  
Interim Resolution Professional

Place : Mumbai  
Date : 24/03/2022

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